

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 75 OF 2025

IN THE MATTER OF

Akhilesh Kumar

...Applicant

Versus

District Collector, Mohaba & Ors.

...Respondent(s)

INDEX

S.No.	Particular	Page No.
1.	ACTION TAKEN REPORT BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 DIRECTORATE GENERAL OF MINES SAFETY (DGMS) IN COMPLIANCE OF ORDER DATED 21.11.2025	
2.	<u>Annexure A</u> Copy of the relevant portion of the Explosive Rules, 2008	
3.	<u>Annexure B</u> A copy of the letter dated 25.11.2024 cancellation of NOC	
4.	<u>Annexure C.</u> Copy of the Format of No Objection Certificate under the Explosive Rules 2008 (Part 2 of Schedule V of the Explosive Rules 2008)	

Respondent. No. 2

Through



Gigi C. George Advocate

Standing Counsel (UOI)

Ch. No. 457, Lawyers Block,

DHC, New Delhi

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M-9810625315

DATE: 07-02-2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 75 OF 2025

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Akhilesh Kumar

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**ACTION TAKEN REPORT BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 2 DIRECTORATE GENERAL OF MINES SAFETY
(DGMS) IN COMPLIANCE OF ORDER DATED 21.11.2025**

I, Venkanna Banothu, aged about 43 years working as Director of Mines Safety, Ghaziabad Region, Ghaziabad do hereby solemnly state and affirm as under: -

1. That deponent is well conversant with the facts and circumstances of the case and duly authorized to swear and affirm this affidavit on behalf of the Respondent No. 2 i.e. Directorate General of Mines Safety (hereinafter also referred as "DGMS").
2. That Instant Original Application no. 75 of 2025 registered based on the application received from the applicant, raising grievance that the respondent no.5- M/s Jai Maa Chandrika Enterprises had illegally sold the Ammonium Nitrate, and this Hon'ble Tribunal passed the order dated 21.11.2025 with the following observation: -



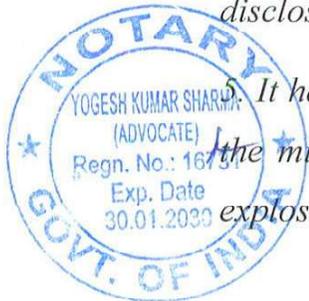
(Signature)
स्थान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार
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भारत सरकार

"2. The applicant alleges that Gatta No. 576 at village Leta Tehsil Kulpahad, District Mahoba, Uttar Pradesh was allotted to respondent no.5 for mining for 10 years from 24.05.2001 and on that basis the respondent no.5 had sought for license for Ammonium Nitrate Fuel Oil (ANFO). The applicant alleges that the explosive obtained for that mine was further sold for illegal purpose of illegal mining etc. and such illegal sale of explosive was not only a threat to the labourers but also to the nearby residents.

3. Learned Counsel appearing for the respondent no.3 has submitted that the reply has been filed yesterday but it has not come on record. He submits that the explosive license issued to the respondent no.5 was subsequently renewed on 01.11.2021 and on receiving the complaint and on the basis of the inspection conducted on 30.03.2024 the license was cancelled on 03.01.2025.

4. Learned Counsel for the respondent no.5 does not dispute that it did not have the mining lease from 01.11.2021 till 03.01.2025. Therefore, it is required to be clarified by the respondent no.3 if the explosive license can be issued, when there was no mining license with the respondent no.5. That apart a plea has been taken that the explosive license was renewed on 01.11.2021 but the record reflects that the license was originally issued on 24.05.2001 for a period of 10 years which may have expired on 23.05.2011. The status from 22.05.2011 till 01.11.2021 has not been disclosed.

It has also not been disclosed if any enquiry was conducted to find out the misuse of the explosive by the respondent no.5 on the basis of the explosive license issued by respondent no.3. If the explosive has been



misused, it is a serious issue, therefore, the requisite enquiry ought to have been conducted to find out the nature and extent of misuse and the action in accordance with law was required, if the explosive has been misused.

6. In such circumstances, we direct the respondent no.3 to 5 to file a further action report within 04 weeks.

7. Copy of the affidavit of service has not been placed on record by the applicant.

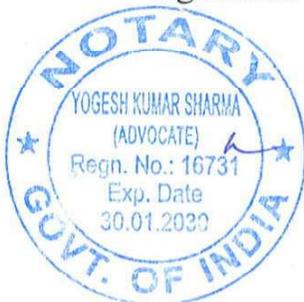
8. Let a copy of this order be forwarded to the respondent no.2 to duly consider the observations made above and file the action taken report within 06 weeks

9. Learned Counsel for respondent no.5 submits that the applicant himself is involved in such activities. If that is so, the needful can be done by the concerned respondent in this regard.

10. List on 10.02.2026. ”

....

3. That it is most respectfully submitted that the answering respondent i.e Directorate General of Mines Safety, (DGMS) is the Regulatory Agency Under the Ministry of Labour and Employment, government of India, in matters pertaining to occupational safety, health and welfare of persons employed in mines (Coal, Metalliferous and Oil-Mines). Apart from administering the Mines Act, 1952 (Now subsumed in the Occupational Safety, Health & Working Conditions Code, 2020) and the subordinate legislation there under.



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4. That as far as issuance of explosive license is concerned, if any person intending to obtain a license for the manufacture of explosives or for possession of explosives for use, under Rule 110 of the Explosives Rules, 2008, is required to obtain prior approval from the competent authority empowered to grant such license. For this purpose, the applicant must submit the documents prescribed under Rule 113 of the Explosives Rules, 2008.
5. That Chapter VIII, Rule 113 of Explosives Rules 2008 states about the **Documents for approval and grant of license.**—The following documents shall be required to be submitted for approval and grant of license. Extract of relevant para of the Rule 113 of Explosives Rules 2008 are as below:

Sl. No.	Purpose of Licence	Article number as per Part I of Schedule IV	Licence Form	Documents required for approval	Documents required for grant of licence
1	2	3	4	5	6
4	Licence to manufacture at site, ANFO explosives not exceeding 200 kilogrammes at any one time.	1(d)	LE-1	(i) Form AE-1 and additional information like details of process; (ii) Plans of the proposed manufacturing shed and the site showing approach road net work to the premises; safety distance and equipments for ANFO manufacture; (iii) Particulars of competent technical persons and their experience in related fields; (iv) Passport size photographs of the occupier alongwith documentary evidence of nomination as occupier as per rule 2; (v) Scrutiny fee as per Schedule IV, part-2.	(i) Form AE-1 and additional information like details of process; (ii) Plans of the completed manufacturing shed and the site showing approach road net work to the premises; safety distance and equipments for ANFO manufacture; (iii) Particulars of competent technical persons and their experience in related fields; (iv) No objection certificate along with approved plan from competent issuing authority; (v) Completion certificate; (vi) Passport size photographs of the occupier along with



documentary evidence of nomination as occupier as per rule 2;

(vii) Indemnity bond in CE-3(not required if covered under the Mines Act, 1955)

(vii) Indemnity bond in CE-3 (not required if covered under the Mines Act, 1955).

(viii) Licence fee as per Schedule IV, Part-2.

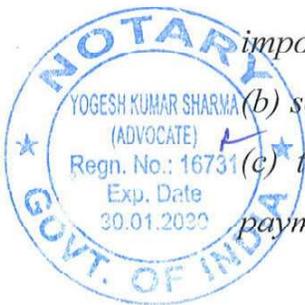
6. That Further Chapter IX, Rule 128 of the Explosive Rules 2008 states about the **Powers of search and seizure**, provision enumerated as follows:

“1) Any authority specified in column (1) of the Table below may within the jurisdiction specified in the corresponding entry in column (2) of that Table –

(a) enter, inspect and examine any place, aircraft, train, carriage, vessel or any mode of transport in which an explosive is being manufactured, possessed, used, sold, transported, exported or imported under a license granted under these rules, or in which he has reason to believe that an explosive has been or is being manufactured, possessed, used, sold, transported, exported or imported in contravention of the Act or these rules;

(b) search for explosives or ingredients thereof;

(c) take samples of any explosive or ingredients found therein on payment of the value thereof, if such payment is demanded at the time



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of the sample are taken;

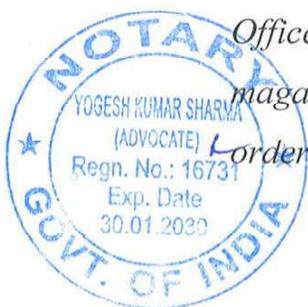
(d) seize, detain and remove any explosive or ingredients thereof found therein together with connected documents thereof in respect of which he has reason to believe that any of the provisions of the Act or these rules have been contravened

Table

<i>Authority</i>	<i>Jurisdiction</i>
<i>The Chief Controller or Controller</i>	<i>All parts of India</i>
<i>All District Magistrates</i>	<i>Their respective jurisdiction</i>
<i>All Executive Magistrates subordinate to the District Magistrate</i>	<i>Their respective Jurisdiction</i>
<i>All Commissioners of Police or Police Officers of rank not below that of a Sub-Inspector of Police</i>	<i>Their respective Jurisdiction</i>
<i>The Director General of Mines or officers subordinate to him</i>	<i>Their respective jurisdiction</i>

.....

(4) Notwithstanding the above, the Executive Magistrates or Police Officers authorized in the table shall carry out inspection of the magazines located within their jurisdiction **once in six months** in order to ascertain if there has been any violation of the Act or the



rules thereof. An assessment regarding adequacy of security guards provided by the licensee at the magazines as per Rule 21(2) should also be made during such inspection. A report of such inspection should be submitted to the concerned District Magistrate or Superintendent of Police or Commissioner of Police with a copy to the licensing authority “

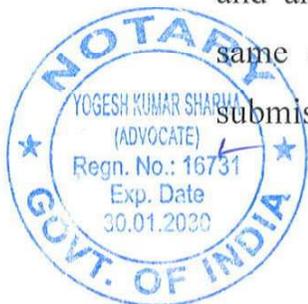
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Copy of the relevant portion of the Explosive Rules, 2008 are annexed herewith as **Annexure A.**

7. That chapter XI, Rule 136 of the Explosives Rule 2008, states about the **Administrative action after inspection for violation**, the provision enumerated in Rule 136 of the Explosives Rule 2008 are as follows:-

“(1) The inspecting authority on inspection of the premises, shall communicate to the licensee and licensing authority in writing, his observation, discrepancies or the violations, if any of the rules or contravention of conditions of the license; and a copy of the inspection report shall be endorsed to the licensing authority for taking further necessary action. “

8. That the Chief Controller or the Controller while granting the prior approval, shall return to the applicant one approved set of documents along with the relevant plans and Form DE-2, wherever applicable. These documents shall indicate the safety distances required to be maintained in and around the proposed premises. An additional approved set of the same documents shall also be provided to the applicant to enable submission before the authority competent to issue a No Objection



Certificate (NOC) under Rules 102 and 103 of the Explosives Rules, 2008.

9. That an applicant seeking to obtain a license from the Chief Controller or the Controller is further required to apply to the Director General of Mines Safety (DGMS), along with copies of the site plan showing the location of the premises proposed to be licensed, for issuance of a certificate certifying that there is no objection to the grant of license under the Explosives Rules, 2008 for the purpose stated in the No Objection Certificate.
10. That upon scrutiny of the application and the accompanying documents, the DGMS issues the No Objection Certificate on the basis of the information furnished by the applicant. As per the Format of No Objection Certificate under the Explosive Rules 2008 (Part 2 of Schedule V of the Explosive Rules 2008), *verification of antecedents and lawful possession of site by applicant as stated in serial Nos. a and b are not applicable in case of no objection certificate granted by Directorate General of Mines Safety.*
11. That after receipt of the No Objection Certificate under Rule 103, the applicant is required to commence construction of the premises in accordance with Rule 104 of the Explosives Rules, 2008.
12. That upon completion of construction of the premises, the applicant shall apply for grant of license under Rule 105 of the Explosives Rules, 2008, along with the documents specified under Rule 113.

13. That the licensing authority, after satisfying itself regarding the completeness and correctness of the documents submitted and after



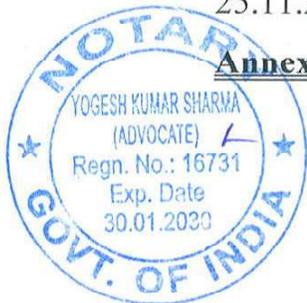
conducting such inquiry as it may deem necessary, shall, subject to the provisions of the Act and the Rules, pass a written order either granting or refusing the license in accordance with Rule 107 of the Explosives Rules, 2008.

14. That Sub Rule (3) of Rule 107 of the Explosives Rules, 2008 stipulates that when the licensing authority grants a license other than for export or import of explosives, **after conducting inspection of the premises to ensure conformity of the premises to the provisions of the Act** and these rules, such authority shall endorse the license and from the date of such endorsement, the license shall come into force:

Provided that if the licensing authority grants a license without conducting prior inspection, such authority shall issue provisional permission pending endorsement of license to use the licensed premises for a period which the licensing authority may require for conducting inspection of the premises for endorsement of the license.

15. Further, on the basis of a complaint submitted by the petitioner letter dated 21.03.2024, the No Objection Certificate issued by the DGMS office in respect of Gata No. 576, Village Leta, Tehsil Kulpahad, District Mahoba, was cancelled vide this Directorate's letter No. निदेशक/गाजियाबाद क्षेत्र/महोबा/1542 dated 25.11.2024. A copy of the said cancellation order was forwarded to the Controller of Explosives (for Joint Chief Controller of Explosives), Central Circle, Agra, for necessary action at their end vide this Directorate's letter No. निदेशक/गाजियाबाद क्षेत्र/महोबा/1543 dated 25.11.2024. A copy of the letter dated 25.11.2024 is annexed herewith as

Annexure B.

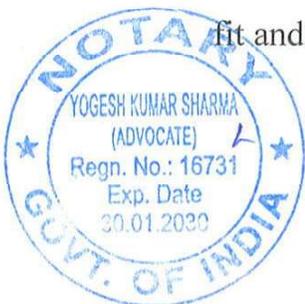


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 Director of Mines Safety
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 गाजियाबाद Ghaziabad

16. That it is most respectfully submitted that the Explosives Rules, 2008 prescribe a structured procedure for grant of license for manufacture or possession of explosives. An applicant must first obtain prior approval from the competent authority by submitting the required documents. Thereafter, a No Objection Certificate is obtained from the Director General of Mines Safety on the basis of the information provided. As per the Format of No Objection Certificate under the Explosive Rules 2008 (Part 2 of Schedule V of the Explosive Rules 2008), *verification of antecedents and lawful possession of site by applicant as stated in serial Nos. a and b are not applicable in case of no objection certificate granted by Directorate General of Mines Safety.* Upon receipt of the NOC, construction of the premises is undertaken, followed by an application for grant of license after completion of construction. The licensing authority then grants or refuses the license after due scrutiny. In the present case, pursuant to a complaint dated 21.03.2024, the No Objection Certificate issued for Gata No. 576, Village Leta, District Mahoba was cancelled vide letter dated 25.11.2024, and the concerned explosives authority was duly informed for necessary action.

Copy of the Format of No Objection Certificate under the Explosive Rules 2008 (Part 2 of Schedule V of the Explosive Rules 2008), annexed herewith as **Annexure C.**

17. That it is respectfully submitted that, That the present Reply by way of affidavit may kindly be taken on record and into consideration, and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.



[Signature]
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 गाजियाबाद Ghaziabad

18. That the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings as and when directed by this Hon'ble Tribunal.

Self
I identify the Executant/Deponent
who has Signed in my Presence

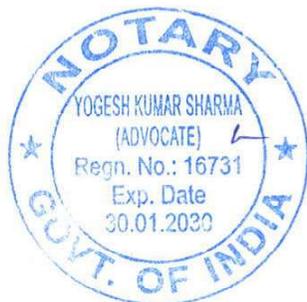
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DEPONENT
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Verification

07 FEB 2026

Verified at New Delhi on 07 February 2026 that the contents of the above reply affidavit are derived from the official records and personal knowledge and are correct and true to the best of my knowledge and belief. Nothing material has been concealed therefrom.



CERTIFIED THAT DEPONENT
has solemnly affirmed before me
that the contents of the above which
have been read & explained to him are
true and correct to his knowledge.

[Signature]
YOGESH KUMAR SHARMA
Notary Public
Delhi

[Signature]

DEPONENT
खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Govt. of India
गज़ियाबाद Ghaziabad

07 FEB 2026

(b) shall await the directions of the licensing authority with regard to the disposal of the explosives kept at the licensed premises.

124. Loss of licence.—Where a licence granted under these rules or an authenticated copy granted thereof, is lost or accidentally destroyed, a duplicate may be granted on payment of fees, specified in Part 2 of Schedule IV.

Chapter—IX

Powers vested with Authorities

125. Power of officers to demand licence or pass.—

(1) Every person holding or acting under a licence granted under these rules shall, when called upon to do so by any authority specified in rule 128, produce it, or an authenticated copy of it, at such time and place as may be directed by such officer.

(2) Every person in charge of a consignment of explosives in transit under cover of a pass issued under these rules shall produce it when called upon to do so by any authority specified in rule 128.

(3) Copies of any licence may, for the purposes of this rule, be authenticated free of charge by the authority, which granted the licence.

126. Executive control over authorities.—Every authority other than the Central Government acting under this Chapter shall be subject to the directions and control of the Central Government :

Provided that nothing in this rule shall be deemed to affect the powers of executive control of the Chief Controller over the officers subordinate to him.

127. Power of officers to prevent dangerous practices.—(1) If in any matter which is not provided for by any express provision of, or condition of a licence granted under these rules and a Controller or District Magistrate finds any factory, magazine or place where an explosive is being manufactured, possessed or sold, or used or any part thereof, or anything or practice therein or connected therewith or with the handling or transport of explosives to be unnecessarily dangerous or defective so as, in his opinion, to tend to endanger the public safety or the bodily safety of any person, such Controller or District Magistrate may, by an order in writing, require the occupier of such factory magazine, store house or place or the owner of the explosive, to remedy the same within such time as may be specified in the order.

(2) Where the occupier or owner objects to an order made under sub-rule (1), he may appeal to the appellate authority in accordance with rule 121.

128. Powers of search and seizure.—(1) Any authority specified in column (1) of the Table below may within the jurisdiction specified in the corresponding entry in column (2) of that Table—

- (a) enter, inspect and examine any place, aircraft, train, carriage, vessel or any mode of transport in which an explosive is being manufactured, possessed, used, sold, transported, exported or imported under a licence granted under these rules, or in which he has reason to believe that an explosive has been or is being manufactured, possessed, used, sold, transported, exported or imported in contravention of the Act or these rules;
- (b) search for explosives or ingredients thereof;
- (c) take samples of any explosive or ingredients found therein on payment of the value thereof, if such payment is demanded at the time of the sample are taken;
- (d) seize, detain and remove any explosive or ingredients thereof found therein together with connected documents thereof in respect of which he has reason to believe that any of the provisions of the Act or these rules have been contravened.

Table

Authority	Jurisdiction
The Chief Controller or Controller	All parts of India
All District Magistrates	Their respective jurisdiction
All Executive Magistrates subordinate to the District Magistrate	Their respective jurisdiction
All Commissioners of Police or Police Officers of rank not below that of a Sub-Inspector of Police	Their respective jurisdiction
The Director General of Mines or officers subordinate to him	Their respective jurisdiction

(2) Whenever any officer other than the Chief Controller seizes, detains or removes any explosive or ingredients thereof or any connected documents thereof under this rule, he shall forth with report the fact by telegram to the Chief Controller and the Controller under whose jurisdiction the place where the explosives were seized falls and whenever any officer not being the District Magistrate seizes, detains or removes any explosives or ingredients thereof or any connected documents thereof under this rule, he shall forthwith report the fact by telegram to the district authority concerned.

(3) Whenever any explosives are seized they shall be stored up in an isolated place under adequate guard until examination by the Chief Controller or Controller and receipt of instructions from him as to their disposal.

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(4) Notwithstanding the above, the Executive Magistrates or Police Officers authorized in the table shall carry out inspection of the magazines located within their jurisdiction once in six months in order to ascertain if there has been any violation of the Act or the rules thereof. An assessment regarding adequacy of security guards provided by the licensee at the magazines as per Rule 21(2) should also be made during such inspection. A report of such inspection should be submitted to the concerned District Magistrate or Superintendent of Police or Commissioner of Police with a copy to the licensing authority.

129. Power to destroy explosives and ingredients thereof.—(1) The Chief Controller or a Controller—

- (a) shall destroy any explosive other than military ammunition of Indian or foreign origin, whenever found—
 - (i) the manufacture, possession or import of which has been prohibited absolutely under section 6 of the Act; or
 - (ii) if the explosive belongs to the Class 5 (Fulminate) and is being manufactured, possessed, used, sold, transported, exported or imported illegally without a licence under these rules;
- (b) may destroy or render harmless any other explosives coming within the purview of these rules, or ingredient thereof in respect of which the Chief Controller or Controller has reasons to believe that any of the provisions of the Act or these rules have been contravened or which in his opinion are no longer fit for storage, transport or use and the matter appears to be urgent to such Controller and fraught with serious danger to public.

(2) Whenever the Chief Controller or a Controller destroys any explosive or ingredient thereof or renders it harmless under sub-rule (1), he shall take and keep a sample thereof:

Provided that if in his opinion such sample can be taken, transported and kept safely for the period required without any danger to any life or property and if required, he may give a portion of the sample to the person owning the explosive or having the same under his control at the time of seizure.

(3) Where any explosive or ingredient thereof is destroyed by a Controller, he shall report all the facts to the Chief Controller. The explosives shall be destroyed or rendered harmless as provided under this rule at the expense of the occupier of factory, magazine, storehouse or the place or owner of the explosives.

130. Procedure on reports of infringement—

Whenever any report is made to the District Magistrate by the Chief Controller or Controller of an infringement of the act or of these rules, the District Magistrate shall take

immediate action and shall inform the Chief Controller or the Controller, as the case may be, of the action taken by him on such report.

Chapter X

Accidents, Enquiries and Reports

131. Notice of accident.—(1) The notice of an accident required to be given under section 8 of the Act shall be given within twenty four hours of the happening of the accident by telephone, telegram, E-mail, fax or in any other electronic mode or by special messenger followed by a written report signed by the occupier or authorised person to the same authorities giving particulars of circumstances leading to accident, loss of human life, injury to persons, damage to property, emergency action taken etc, to the—

- (a) Chief Controller;
- (b) Controller in whose jurisdiction accident has taken place;
- (c) District Magistrate; and
- (d) Officer-in-charge of the nearest police station.

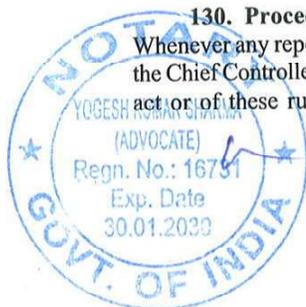
(2) Pending the visit of the Chief Controller, or his authorised representative or instruction received from the Chief Controller or his representative that he does not wish any further investigation or inquiry to be made, all wreckage and debris shall be left untouched except in so far as its removal may be necessary for the rescue of persons injured and recovery of the bodies of any persons killed, by the accident or in the case of aerodromes or railways, for the restoration of thorough communication.

(3) The Chief Controller or his authorised representative, if so required by them, shall be provided with all assistance by the officer in charge of the nearest police station.

132. Procedure at courts of inquiry.—(1) The Chief Controller shall arrange with the heads of the Armed Forces or Ordnance Factories or other establishments of such forces to be represented at Courts of Inquiry where he so desires. The Chief Controller shall be provided with copies of the proceedings of Court where he is not represented. The heads of Armed Forces or Ordnance Factories or other establishments of such forces, as the case may be, shall co-operate with the Chief Controller by informing him immediately of occurrences, liable to lead to the summoning of Courts of Inquiry on matters of interest to the Chief Controller as indicated by him.

(2) The Chief Controller may attend in person or send a representative and in either case he shall have power to examine witnesses, where he so desires.

133. Inquiry into accident.—(1) Whenever a District Magistrate, holds an inquiry under sub-section (1) of section 9A of the Act, he shall adjourn such an inquiry unless the Chief Controller or an officer nominated by him is present to watch the proceedings or such Magistrate



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Director of Mines Safety
भारत सरकार Govt. of India
गान्जियाबाद Ghaziyabad



भारतसरकार/ Government of India



श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment
खान सुरक्षामहानिदेशालय/ Directorate General of Mines Safety
गाजियाबाद क्षेत्र, गाजियाबाद/ Ghaziabad Region, Ghaziabad



Telephone (office): 0120 2711597, website: www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या- 101 - 102, प्रथम तल, बी.ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद- 201002

पत्र संख्या: निदेशक/गाजियाबाद क्षेत्र/महोबा/ 1542

गाजियाबाद, दिनांक: 11/11/2024
25/11/2024

प्रेषक:

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद

सेवा में,

श्रीमती सुधा कुमारी,
प्रो: मेसर्स जय माँ चंद्रिका इण्टरप्राइजेज
निवासी- राजेंद्रनगर, कबरई
थाना कबरई, जिला महोबा (उत्तर प्रदेश)-210424,

विषय: ए.एन.एफ.ओ. मिक्सिंग शेड हेतु जारी अनापति प्रमाण पत्र (NOC) को विस्फोटक नियम, 2008 के नियम 115(1)(ए) के अनुसार निरस्त करने के संबंध में।

महोदय,

उपरोक्त विषय के संबंध में इस निदेशालय के ग्वालियर क्षेत्रीय कार्यालय द्वारा आराजी संख्या-576, गाँव लेटा, तहसील कुलपहाड़, जिला महोबा (उत्तर प्रदेश) में ए.एन.एफ.ओ. मिक्सिंग शेड हेतु दिए गए अनापति प्रमाण पत्र (NOC) संख्या: 397 दिनांक 08.09.2015 को कृपया संदर्भित करें। इस अनापति प्रमाण पत्र में यह स्पष्ट किया गया था कि मेसर्स जय माँ चंद्रिका इण्टरप्राइजेज, प्रोपराइटर श्रीमती सुधा कुमारी द्वारा ए.एन.एफ.ओ. का उपयोग केवल लेटा स्टोन खान (गाटा संख्या-576) ग्राम लेटा, तहसील कुलपहाड़ जिला महोबा (उत्तर प्रदेश) में किया जाएगा।

खान अधिकारी, महोबा ने अपने पत्रांक 828/एम.एम.सी-30-खनिज/2024-25, दिनांक 27.08.2024 द्वारा इस निदेशालय को सूचित किया है कि जनपद महोबा की तहसील कुलपहाड़ स्थित ग्राम-लेटा के गाटा संख्या- 576, रकबा 4.50 एकड़ क्षेत्र में श्रीमती सुधा कुमारी के पक्ष में जारी इमारती पत्थर, खण्डा/गिट्टी/बोल्डर का खनन पट्टा 10 वर्ष की अवधि (24.05.2001 से 23.05.2011) हेतु जारी किया गया है।

उपरोक्त के मध्येनजर लेटा स्टोन खान (गाटा संख्या- 576) श्रीमती सुधा कुमारी ग्राम लेटा, तहसील कुलपहाड़ जिला महोबा (उत्तर प्रदेश) का खनन पट्टा दिनांक 23.05.2011 को समाप्त हो गया है।

अतः आपके पक्ष में गाँव लेटा के गाटा संख्या- 576 में ए.एन.एफ.ओ. मिक्सिंग शेड हेतु इस निदेशालय द्वारा जारी किए गए अनापति प्रमाण पत्र संख्या.397, दिनांक 08.09.2015 को तत्काल प्रभाव से निरस्त किया जाता है।



भवदीय

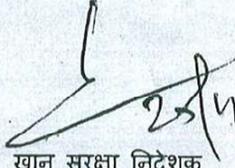
हा/-

खान सुरक्षा निदेशक
गाजियाबाद क्षेत्र, गाजियाबाद

खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Govt. of India
गाजियाबाद Ghaziabad

ज्ञापन पत्र संख्या:निदेशक/गाजियाबाद क्षेत्र/महोबा/ 1543-1544 गाजियाबाद, दिनांक 27/11/2024
प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. The Controller of Explosives (for Joint Chief Controller of Explosives, Central Circle Petroleum & Explosives Safety Organisation(PESO), Formely- Department of Explosives, 63/4, A-Wing, II floor, Kendralaya (CGO Complex), Sanjay Palace, Agra (UP)- 282002. Mail Id : jtceagra@explosive.gov.in
2. District Magistrate Mahoba-210427, Mail Id: dmmab@nic.in


खान सुरक्षा निदेशक
गाजियाबाद क्षेत्र, गाजियाबाद






खान सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार Govt. of India
गाजियाबाद Ghaziabad

9. List of documents attached:

I certify that the above particulars are true and correct.

Date: -----

Signature of applicant in the box above

Place: -----

Full name -----

Notes : Please enclose the following documents with the application

- (i) Four copies of signed passport size colour photograph.
- (ii) Experience certificate
- (iii) Certificate of age proof
- (iv) Medical certificate stating that the applicant is not handicapped and having good health

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law. ";

(ii) in FORM AE-12,-

(a) against serial number 2, in item no (c) for the words starting with "Police Station" and ending with "Steamer Ghat", the words "Mobile number" shall be substituted;

(iii) for PART-2, the following PART shall be substituted, namely:-

"PART 2**FORMAT OF NO OBJECTION CERTIFICATE**

(See rule 102 and 103 of the Explosives Rules, 2008)

Subject: No Objection Certificate under the Explosives Rules, 2008

No:-----

Date:-----

With reference to the application in Form AE-12 of Explosives Rules, 2008 dated-----submitted by Shri/M/s -----and in pursuance of rules 102 and 103 of the Explosives Rules, 2008, there is no objection for granting the licence under the Explosives Rules, 2008 to Shri/M/s-----of address-----for the following purpose, kind and quantities of explosives in the premises situated at Survey No/Gat No/Khasra No.-----, village -----taluka/tehsil-----District-----State----- as shown in the site plan duly endorsed and enclosed herewith.

1. Purpose (Note: write only one purpose corresponding to one Article No. as stated in table of purposes and authority in Part 1 of Schedule IV annexed to the Explosives Rules, 2008):

2. Kind and quantities of explosives:

S. No	Name of explosives	Class & Division	Quantity
1			
2			
3			

3. The following particulars have been verified/considered while issuing this On Objection Certificate;

- (a) The antecedents of the applicant (in case of individual or proprietary firm/partner or office (in case of partnership firm/company) or Directors (in case of company) or office bearers in case of society or association and also occupier of the premises.




 खनिज सुरक्षा निदेशक
 Director of Mines Safety
 भारत सरकार Govt. of India
 गाजियाबाद Ghaziabad

- (b) The lawful possession of the site by the applicant.
- (c) Interest of public.
- (d) Requirement of explosives for use in mines or quarries (possessed by the applicant) or in the area proposed by the licensee have been considered.
- (e) Genuineness of purpose.

Signature of the no objection certificate issuing authority with his office seal (District Magistrate or Director General of Mines Safety)

Note: (1) Genuineness of the purpose means relating to manufacture –whether there is need for manufacture of the explosives for lawful constructive use in the area or state or country or for export purpose.

- (2) Verification of antecedents and Lawful possession of the site by applicant as stated in serial nos. (a) and (b) are not applicable in case of 'No Objection Certificate' granted by Director General of Mines Safety."

(iv) in PART 3,-

(A) in FORM LE-1,-

- (a) in serial number 1, for the words starting with "Police Station" and ending with "Steamer Ghat", the words "Mobile number" shall be substituted;
- (b) after serial number 1, the following serial number shall be inserted, namely:-
"1 (a) Name of the occupier -----";

(B) in FORM LE-2,-

- (a) in serial number 1, for the words starting with "Police Station" and ending with "Steamer Ghat" the words "Mobile number" shall be substituted;
- (b) after serial number 1, the following serial number shall be inserted, namely:-
"1 (a) Name of the occupier -----";

(C) in FORM LE-3,-

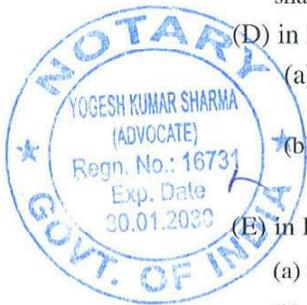
- (a) in item (a), for the words and figures "exceeding 25 kilogrammes", the words and figures "exceeding 50 kilogrammes" shall be substituted;
- (b) in item (d), the words, "or safety fuse not exceeding 50000 meters", shall be omitted;
- (c) in serial number 1, for the words starting with "Police Station" and ending with "Steamer Ghat", the words "Mobile number" shall be substituted;
- (d) after serial number 1, the following serial number shall be inserted, namely:-
"1 (a) Name of the occupier -----";
- (e) in serial number 4, in item (b), after the words "under Article", the figure and letter, "3(a)," shall be inserted;

(D) in FORM LE-4,-

- (a) in serial number 1, for the words starting with "Police Station" and ending with "Steamer Ghat", the words "Mobile number" shall be substituted;
- (b) after serial number 1, the following serial number shall be inserted, namely:-
"1 (a) Name of the occupier -----";

(E) in FORM LE-5,-

- (a) in item (b), for the word "Chinese crackers", the word "Chorsa crackers" shall be substituted;
- (b) in item (f), for the word "Chinese crackers", the word "Chorsa crackers" shall be substituted;




 खनि सुरक्षा निदेशक
 Director of Mines Safety
 भारत सरकार Govt. of India
 गाज़ियाबाद Ghaziabad